

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 18**

**CP(IB) No. 41/Chd/HP/2021**

**Under Section 9, IBC 2016**

**In the matter of:-**

Joginder Singh Cheema Prop. Classic Shamping.

....Petitioner

Vs.

AG Appliances Pvt. Ltd

...Respondent

**Present through Video Conferencing:**

Mr. Vishav Bharti Gupta, Advocate for Petitioner

On instructions, it is stated by learned counsel for the petitioner that he wants to withdraw the present petition as CIRP proceedings have already been initiated against the respondent-corporate debtor, vide order dated 18.06.2021 passed by this Bench in **CP(IB) No. 223/Chd/HP/2020; Smt. Kanika Dandona through her Attorney Holder Shri. Jatin Dandona Versus AG Appliances Private Limited**. Keeping in view the statement made by learned counsel for petitioner, the present petition is dismissed as withdrawn.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

March 9, 2022  
PB